HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 12003 OF 2025

Between:

1. The Chairman, Telangana State Dairy Development Cooperative Federation Ltd.(TSDDCF), a statutory body, having its registered office at Vijaya Bhavan, Lalapet, Hyderabad-500017,
2. The Managing Director, Telangana State Dairy Development Cooperative Federation Ltd.(TSDDCF), a statutory body, having its registered office at Vijaya Bhavan, Lalapet, Hyderabad-500017,
3. The General Manager (Mktg.), Telangana State Dairy Development Cooperative Federation Ltd.(TSDDCF), a statutory body, having its registered office at Vijaya Bhavan, Lalapet, Hyderabad-500017,

...PETITIONERS

AND

1. The Institution of Lokayukta of Telangana, 5-9-49, Basheerbagh, Hyderabad-500063 Represented by its registrar
2. Mr. Mathew Koshy, The Investigation officer, Office of Lokayuktha, Telangana, 5-9-49, Basheerbagh, Hyderabad-500063
3. Govind Agarwal, s/o.Late Sanosh Agarwal, R/o.Flat No. D3, Park side Residency, Road No.5,Banjara Hills, Hyderabad -500034
4. M/s. Ashirwad Foods, represented by its Proprietor Mr. Govind Agarwal, having its registered office at C-116, 1st Floor, Babu Khan Estate, Basheerbagh, Hyderabad 500001, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or Direction more particularly one in the nature of Writ of certiorari to call for the records relating the Complaint No.888/2023/B1 pending before the Respondent No. 1 and to quash the same by

declaring that the Respondent No. 1 has no jurisdiction to entertain the said complaint under Section 7 of the Telangana Lokayukta Act.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay all further proceedings in Complaint No. 888/2023/B1, pending before the Lokayukta, Telangana, including the investigation by the Respondent No. 3, during the pendency of the above referred Writ Petition.

Counsel for the Petitioners: SRI DEEPAK BHATTACHARJEE, REPRESENTING SRI DISHIT BHATTACHARJEE

Counsel for the Respondent Nos.1 and 2: SRI PADALA PRAVEEN KUMAR

Counsel for the Respondent Nos.3 and 4: SRI RAMESH VISHWANATHULA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.12003 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Deepak Bhattacharjee, learned Senior Counsel representing Sri Dishit Bhattacharjee, learned counsel for the petitioners; Sri Padala Praveen Kumar, learned counsel for respondent Nos.1 and 2 and Sri Ramesh Vishwanathula, learned counsel for respondent Nos.3 and 4.

2. With the consent, finally hearing.

3. Learned Senior Counsel for the petitioners, at the outset, submits that pursuant to the complaint filed by the complainant – respondent No.3, the learned Lokayukta has put the petitioners to notice. The petitioners although filed a counter before the learned Lokayukta, they could not take a preliminary objection regarding the maintainability of the complaint itself. They may be permitted to file such preliminary objection within fifteen days from today before the learned Lokayukta and the said authority be directed to first decide the question of maintainability of the complaint based on such preliminary objection.

4. Learned counsel for the respondents have no objection.

5. Accordingly, this writ petition is **disposed of** by permitting the petitioners to file such preliminary objection within fifteen days from today, failing which the right to file such objection shall stand forfeited automatically. If such objection is filed within fifteen days, as agreed, the same may be decided in accordance with law expeditiously. If the objection is filed within time, till such time it is decided, no further investigation be made against the petitioners. It is made clear that this Court has not expressed any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

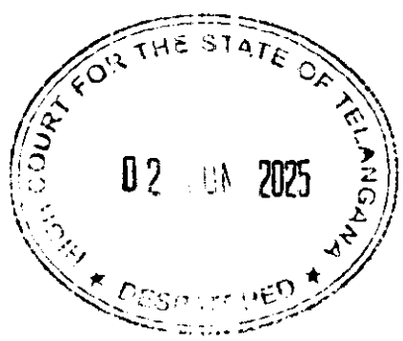
To,

1. The Registrar, The Institution of Lokayukta of Telangana, 5-9-49, Basheerbagh, Hyderabad-500063
2. One CC to Sri Doshit Bhattacharjee, Advocate [OPUC]
3. One CC to Sri Padala Praveen Kumar, Advocate[OPUC]
4. One CC to Sri Ramesh Vishwanathula, Advocate[OPUC]
5. Two CD Copies

T J
LS CHR

HIGH COURT

DATED:28/04/2025



ORDER

WP.No.12003 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

CHR
21/05/25